

(ब) अधिमों जमा की रकम पर जमा करने की तारीख से लेकर टेलीफोन मंजूर करने की तारीख तक उसी दर से ब्याज मिलता है, जिस दर से भारतीय स्टेट बैंक ऐसे बैंकों में एक वर्ष के लिए जमा की गई सावधि जमा की रकमों पर देता है।

**Strict Visa conditions for Indians for Iran & Arab countries**

8391. SHRI SUKHDEV PRASAD VERMA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government is aware that very recently Arab countries and Iran have imposed strict visa conditions on Indian visitors to these countries;

(b) if so, whether Government has taken up the issue of visa with concerned Governments of such Arab countries and Iran;

(c) if so, the outcome of such correspondences;

(d) whether imposition of such visa conditions has brought about a great set back to various Indians and Indian organisations in the matter of trade promotional activities; and

(e) if so, how Government is contemplating to sort out the issue ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU) : (a) to (c). The Government is aware of the strict visa regulations imposed by Arab countries and Iran to regulate the entry of Indian visitors to these countries, which have sometimes caused difficulties and delay in procuring of visas. All assistance is given to Indians who wish to visit these countries in the matter of trade promotion etc. There appears to be no marked adverse effect in export promotion and other activities as a result of the existing visa regulations of these countries. From time to time, any specific or general problems regarding issuing of visas are taken up with the countries of the region or with their Missions in India.

**Malpractices by private Employment Agencies**

8392. SHRI MADHAVRAO SCINDIA : Will the Minister of PARLIAMENTARY ARRAYS AND LABOUR be pleased to state :

(a) the details of the malpractices in respect of private Employment Agencies

that have been brought to the notice of Government during the last two years;

(b) the action taken by Government against these agencies; and

(c) the steps that have been taken till now or proposed to be taken to check the malpractices effectively in this regard ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) : (a) to (c). It is presumed that reference is to Employment Agencies which undertake selection of personnel for employment in India. There was a complaint received in 1977 that a private employment agency had invited applications for a certain post and had asked for payment of Rs. 10/- for supply of each application form. In the absence of any criminal intent, it was not an offence to ask for payment for the supply of forms.

**Transfer of Telephones**

8393. SHRI DURGA CHAND : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether telephone subscribers are permitted to transfer their telephones to their relatives;

(b) if so, what are the rules in this regard;

(c) the number of applications received in Delhi during the last one year for transferring their telephone connections to their close relatives;

(d) the number of applications disposed of and the number of applications pending at present; and

(e) what are the reasons for keeping these applications pending and when these applications will be disposed of ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI) : (a) Yes, Sir.

(b) During the life time of the hirer, the transfer of telephone may be permitted to near relatives, viz., father, mother, wife, husband, son daughter, brother and sister including step brother and step sister but not cousin. This is irrespective of the category under which the connection was originally obtained provided the period for which the connection has actually worked for the original hirer is not less